

**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.62/2522/2020
(SWP.No.1884/2009)

Dated this the 27th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Bashir Ahmad Dar, S/o Ghulam Ahmad Dar,
R/o Sarai-Bala, Srinagar, Age 55 yrs.

..... **Applicant**

(By Advocate : Mr. M.S. Latif - None)

V e r s u s

1. State of J&K, through Principal Secretary to
Government Public Works Department,
Civil Secretariat, Srinagar / Jammu.
2. Dy. Commissioner, Kargil.
3. Financial Commissioner Planning & Development,
Ladakh Affairs, Department J&K, Jammu.
4. Chief Engineer Mechanical, Kashmir.

.....**Respondents**

(By Advocate : Mr. Sudesh Mogtra, DAG)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant was working as Superintendent Engineer Mechanical Circle, Ladakh Headquarter, Kargil, with effect from 14.05.2008. Through an order dated 11.11.2009. The Deputy Commissioner, Kargil, attached the applicant to his office, till further orders. It was on the allegation that the applicant had misbehaved in the meeting, attended by the public representatives and other officers. Challenging the said order, the applicant filed SWP.No.1884 of 2009 before the Hon'ble High Court of Jammu & Kashmir. The Writ Petition has since been transferred to this Tribunal in view of the re-organization of the State of Jammu & Kashmir, and re-numbered as TA.No.2522/2020. Today, it is listed before us.

2. There is no representation for the Applicant. Heard Mr.Sudesh Magotra, learned standing counsel for the Respondents.

3. The record discloses that the Hon'ble High Court passed an order dated 16.12.2009, staying the operation of the impugned order. On the basis of that, the applicant is continuing to work as Superintendent Engineer (Mechanical), Circle Ladakh Headquarters, Kargil. He has since retired from service, on attaining the age of superannuation. Nothing remains to be decided in this TA.

4. The TA is accordingly dismissed as infructuous. There shall be no orders as to costs.

(Mohd.Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

October 27, 2020

dsn